

Central Administrative Tribunal, Principal Bench
Original Application No. 1319 of 1999

New Delhi, this the 26th day of January, 2000

Hon'ble Mr. Kuldip Singh, Member (J)

I.S. Rajpurohit
S/o Shri Vijai Singh Rajpurohit
Superintendent (A&A)/JAO, IARI
Pusa Institute,
New Delhi-12.

Residential address:

C/o Durga Hardware, Paint & Sanitary Store,
Hari Vihar More,
Uttam Nagar,
Najafgarh Road, New Delhi-59.

- Applicant

Applicant in person.

Versus

1. Director General & Secretary,
Indian Council of Agricultural Research
(Ministry of Agriculture)
Krishi Bhawan,
New Delhi-110001

2. Director,
Indian Agricultural Research Institute,
(Pusa Institute)
Pusa, New Delhi-110012

3. Joint Director (Admn.),
Indian Agricultural Research Institute
(Pusa Institute)
Pusa, New Delhi-110012
New Delhi-66.

4. Chief Training Officer
KVK, Shikhopur,
Gurgaon (Haryana)
(By Advocate - Shri V.S.R. Krishna)

Respondents

ORDER

By Hon'ble Mr. Kuldip Singh, Member (J)

In this OA the applicant has assailed the recording of adverse entry in his ACR by the Reporting Officer and has prayed that the adverse entries Memo dated 19.3.99 be held as illegal, null and void.

(12)

2.

The applicant has taken various grounds to challenge the adverse entries and has also claimed to have filed a representation against his adverse remarks, but it appears that he has rushed to this Tribunal before awaiting a decision over his representation.

3. In this regard it would be pertinent to note that the adverse remarks Memo was communicated to him on 24.3.99 as per the endorsement bearing on the foot of the document, thereafter, the applicant has made a representation on 17.4.99 as per Annexure A-3 and the present OA has been filed on 28.5.1999. It appears that the representation had not yet been decided and that is why the applicant is also silent in his OA about the fate of his representation.

4. Though Shri V.S.R. Krishna, Counsel has appeared for the respondents but from the record it appears that no reply to the OA has been filed and during the arguments we were informed that his representation is still under consideration.

5. Taking note of the submissions of the parties, I direct the respondents to decide his representation dated 17.4.99 by a speaking and reasoned order within one month from the date of receipt of a copy of this order.

6. The OA is disposed of with the above directions. If any grievance still survives, the applicant will be at liberty to approach this Tribunal again by filing a fresh OA.

No costs.

Kuldeep Singh
(Kuldeep Singh)
Member (J)

Rakesh